



DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, Fax : 23387267, Email : dslsa-phc@nic.in



Ref. No. DSLSA/ADR Wing/2020/ 3345

Dated : 17.08.2020

To

Ms. Sujata Kohli,
Ld. District & Sessions Judge,
Rouse Avenue Courts Complex,
New Delhi.

Sub: Organization of Lok Adalat

Respected Madam,

As your goodself is aware that in view of the prevailing situation of spread of coronavirus (2019-nCOV), Hon'ble High Court of Delhi has been directed to suspend physical functioning of the Courts in Delhi.

In compliance of the above said directions and taking into consideration the safety and health of the litigants, Court staff, members of the Bar and the Judges, and in order to give comfort to litigants who are willing to get disposed of their matters amicably, Delhi State Legal Services Authority is planning to hold E-Lok Adalat in the first or second week of September, 2020.

As all the Labour Courts are within your jurisdiction as such, it is requested to your goodself to kindly direct the Labour Courts to identify the settelable matters wherein the email IDs of parities are available with the Courts, for the upcoming E-Lok Adalat.

Thanking you,

Yours faithfully,


17/8/2020
(Kanwal Jeet Arora)
Member Secretary, DSLSA

OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE (PC ACT)(CBI)

ROUSE AVENUE DISTRICT COURT COMPLEX, NEW DELHI.

No.Lok Adalat/RADC/Gaz./2020/E-9210-9217

Dated 19th August, 2020

E-copy of the letter of Ld. Member Secretary, Delhi State Legal Services Authority, Patiala House Courts Complex, New Delhi dated 17th August, 2020 received through e-mail where the Ld. Member Secretary, DSLSA has mentioned that in compliance of directions of Hon'ble Delhi High Court regarding suspended physical functioning of the Courts in Delhi and taking into consideration the safety and health of the litigants, Court Staff, Members of the Bar and the Judges, and in order to give comfort to litigants who are willing to get disposed of their matters amicably, Delhi State Legal Services Authority is planning to hold E-Lok Adalat in the first or second week of September, 2020. The Ld. Member Secretary has requested the undersigned to direct the Labour Courts to identify settelable matters wherein the email IDs of parties are available with the Courts, for the upcoming E-Lok Adalat. The letter be forwarded digitally for information and necessary action to:-

1. All the Ld. Presiding Officers Industrial Tribunal/Labour Courts at Rouse Avenue District Court, New Delhi with the request to identify the settelable matters wherein the email IDs of parties are available with the Courts, for the upcoming E-Lok Adalat.
2. The Hony. Secretary, Rouse Avenue Court Bar Association, New Delhi. (Registered Office:-C-18, SDA Market, Opp. IIT Gate, New Delhi-110016.).
3. The President, Labour Law Association, 222, First Floor, Second Avenue, Jorbagh, New Delhi-110003
4. The Ld. Member Secretary, Delhi State Legal Services Authority, Patiala House Courts Complex, New Delhi, for information.
5. The Branch In-charge, Computer Branch, RADC, New Delhi for uploading the same on Official Website.
6. The PS to the undersigned.

This is computer generated copy and does not require signature.

Sd/-
(SUJATA KOHLI)
District & Sessions Judge-
cum-Spl. Judge (PC Act)(CBI)
Rouse Avenue District Court
New Delhi